

MR. DEPUTY-SPEAKER: Next, Shri V. N. Gadgil—absent. Shri Parulekar—absent. Prof. Madhu Dandavate—he is not well

Now, Shri Ram Vilas Pasawn.

STARVATION DEATHS (PRECAUTIONARY MEASURES AND RESPONSIBILITIES) BILL

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भूख से मृत्यु न होने देने के लिए और इस संबंध में उत्तरदायित्व के लिये ग्राम एवं जिला प्राधिकारियों द्वारा पूर्वावधानी उपायों की व्यवस्था करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for precautionary measures by village and district authorities to avoid starvation deaths and for responsibilities therefor."

The motion was adopted.

श्री राम विलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Article 341).

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

* *The motion was adopted.*

*Published in Gazette of India 11-7-1980.

श्री राम विलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ।

CONSTITUTION (SCHEDULED TRIBES) (UTTAR PRADESH) ORDER (AMENDMENT) BILL*

SHRI HARISH CHANDRA SINGH RAWAT (Almora): I beg to move for leave to introduce a Bill to amend the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967."

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT: I introduce the Bill

15.43 hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.
(Amendment of Articles 19 and 326)

MR. DEPUTY-SPEAKER: We will now proceed with further consideration of the following motion moved by Prof. Madhu Dandavate on 27th June, 1980, namely:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

We have got only 44 minutes for discussion of this motion. So I would request Shri Daga, who was on his legs last time, to take only 4 minutes.

Extraordinary, Part II, section 2, dated